

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 69
TO BE ANSWERED ON 25/11/2024**

BEAUTIFICATION AT THE COST OF DEMOLITIONS IN THE STATE OF TELANGANA

69. SHRI K.R. SURESH REDDY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) whether Government has taken note of the Musi Riverfront Development Project and the crisis of widespread demolition and homelessness that it is causing for the poor;
- b) whether Government is planning to intervene in any way and ensure adequate resettlement measures for lakhs of people living there for decades; and
- c) the general guidelines of Government regarding demolitions that come at the cost of beautification or urbanisation?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI TOKHAN SAHU)**

(a) to (c): As per the 12th Schedule of Indian Constitution, Urban Planning is the responsibility of Urban Local Bodies (ULBs)/ Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States.

As informed by the State Government of Telangana, Musi Riverfront Development Project is an initiative of the State Government aimed at river rejuvenation, addressing pollution, mitigating urban floods and restoring ecological balance of the river. The State Government has informed that the project ensures no widespread demolition or homelessness, as it includes a well-planned rehabilitation and resettlement process for affected households, following due procedures.

The State Government has also informed that the rules 'Telangana State Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Rules 2014' and the 'Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation, and Resettlement Act, 2013' would be followed for resettlement of the affected households and land acquisition, if deemed necessary.

Further, Government of Telangana has earmarked and allotted 15000 houses to the families residing in dwelling units of river bed and buffer zone of Musi river on humanitarian grounds. A Consultative Livelihood Support Committee has been constituted by the State Government for ensuring smooth transition of affected families.
